

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 1287 of 1991

New Delhi this the 5th day of November, 1996

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Sobaran Singh
 R/o Village and Post Office Bichpuri,
 District Agra (U.P.). ...Applicant

By Advocate Shri H.P. Chakravorty

Versus

1. The Union of India through
 Secretary,
 Ministry of Railways,
 Rail Bhawan,
 New Delhi.
2. The General Manager,
 Central Railway,
 Bombay V.T.
3. The Divisional Railway Manager,
 Central Railway,
 Jhansi.
4. The Traffic Inspector,
 Station Superintendent's Office,
 Central Railway,
 Mathura Junction. ..Respondents

By Advocate Shri H.K. Gangwani

ORDER (ORAL)Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

The grievance of the applicant in this case is that although he had worked with the respondents at various stations, namely, Palwal,

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Faridabad, Mathura and Ballabgarh, the respondents have terminated his services by an oral order with effect from 30.5.1988.

2. The learned counsel for the applicant submits that even though he was discharged from service in May, 1988, he was screened on 5.3.1990. This O.A. has been filed on 29.5.1991. In the circumstances of the case, delay is condoned.

3. The respondents have produced some records from the office of the Traffic Inspector, Ballabgarh showing that the applicant has worked with them in broken spells between 17.6.1985 and 31.3.1988. It is also seen from the record of the respondents that they have admitted that the applicant has worked in Palwal Station from 12.8.1985. Although sufficient time has been granted to the respondents to produce the records, we find that they have only been able to produce part of it. As this is an old case and the applicant is out of job, we deem it proper to dispose of this O.A. after hearing both the parties and perusing the records as follows:-

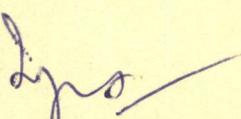
The respondent No. 3, under whom it is stated that the services of the applicant would fall, is directed to verify the service record of the applicant between the periods from August, 1985

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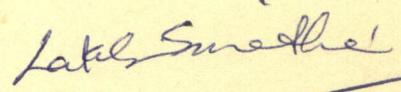
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and May, 1988 within a period of 3 months from the date of receipt of a copy of this order. The applicant may also make a self-contained representation along with all annexures showing his period of service at various stations to assist the respondent No.3 within 2 weeks from the date of receipt of a copy of this order. Respondent No.3 shall pass ^a reasoned and speaking order giving full details of the service record of the applicant. In case he is ^{entitled} ^{1/2} to be put on the Live Casual Labour Register, the same shall also be done in accordance with the rules/instructions within one month of the verification. A copy of the reply from respondent No.3 should also be intimated to the applicant. The applicant shall be considered for reengagement in case any one of his juniors has been engaged in accordance with the rules. It is, however, made clear that no back wages are allowed.

O.A. is disposed of as above. No order as to costs.



(K. MUTHUKUMAR)
MEMBER (A)



(MRS. LAKSHMI SWAMINATHAN)
MEMBER (J)

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